

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 33**

**C.P. (IB)/1321(MB)2022**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **INDIAN BANK APPLYING THROUGH ANIL  
KASHI DROLIA RESOLUTION PROFESSIONAL  
V/s SHEHZAD HEMANI**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Niket Mehta i/b Vashi and Vashi for the Respondents present through VC.

Ld. Counsel for the Financial Creditor informs that OTS proposal has been accepted given by the Financial Creditor in the case of Personal Guarantor. Accordingly, C.P.

(IB)/1321(MB)2022 is **dismissed** as **withdrawn**.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh